

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : (a) to (e). During the period from 1st July, 1969 to the 30th June, 1970, 147 foreign collaboration proposals have been approved by Government in respect of cases where significant technological gaps needed to be covered. These cases relate to the import of know-how for various items such as agricultural tractors and power tillers, railway signalling equipment, automobile components, welding electrodes, tungsten filament wires, industrial machinery, dry cells, glass fibre fishing trawlers, insulation and packaging materials and a wide range of other industries. Details of the items of manufacture covered in each case, including the names and addresses of parties concerned, are published in the *Journal of Industry and Trade* copies of which are available in the Parliament Library.

The detailed terms and conditions approved in these cases differ from case to case. Out of 147 cases indicated above, 28 cases also involve foreign capital participation. In technical collaboration agreements, payment of royalty has usually been restricted to 5 years only. Care has also been taken to ensure that, as far as possible, collaboration agreements do not impose restrictions on the export of manufactured products, and also that a provision is made in the agreements which allows the know-how to be passed on the another Indian company, should it become necessary, on terms to be mutually agreed to by all concerned including the foreign collaborator and subject to the approval of the Government.

Foreign collaboration is not allowed by Government where suitable indigenous know-how, capable of commercial exploitation, is available, exceptions being made however, in respect of substantially export-oriented schemes.

Diversification of production by Industrial Units

*475. SHRI G. VENKATASWAMY :

SHRI V. NARASIMHA RAO :
SHRI SHIV CHANDRA JHA :

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether Government have evolved a new policy wherein industrial units belonging to larger business houses and foreign companies have been barred from diversifying their production ;

(b) if so, the broad outlines of the same ;

(c) whether big business houses have represented to Government against this ; and

(d) the reaction of Government in regard thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : (a) and (b). Government have redefined the policy of diversification of production (i.e. manufacture of new articles without an Industrial licence). This has been done mainly with a view to bringing the earlier instructions on the subject in line with the modified licensing policy which does not envisage any exemption from the licensing provisions of the industries (D and R) Act, for undertaking belonging to or controlled by the Larger Industrial Houses and foreign companies. Companies belonging to or controlled by the Larger Industrial Houses or companies having foreign-owned equity of more than 50% are not barred from taking up the manufacture of new articles but in their case, it would be necessary to first obtain an industrial licence. Clearance under the Monopolies and restrictive Trade Practices Act, 1969 will also have to be obtained where necessary. Applications as and when received will be considered on merits having regard to considerations of cost efficiency, export promotion, import substitution etc. A copy of the notification dated 18.7.70 issued in this regard has already been placed before the House in reply to the Lok Sabha Unstarred Question No. 2357 answered on 11.8.1970.

(c) and (d). No specific representation has been received from big business houses

against the redefinitions of the diversification policy. Government consider that adequate provision has been made in the licensing policy in order to maximise production within the over-all social objectives.

Black-Market in Cement

*476. SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether it is a fact that the cement dealers in the country are selling cement at a much higher price than the controlled price; and

(b) if so, what steps have been taken by Government to check this black-marketing in cement ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) During the months of April, May and June this year, there was a temporary shortage particularly in the Northern and Eastern parts of the country mainly owing to non-availability of railway wagons and labour as well as mechanical troubles. There were also a few complaints of shortages particularly in the Northern region comprising of Uttar Pradesh, Punjab, Delhi, Haryana and Chandigarh.

(b) Movement of over 62,000 tonnes during these months and over 1,20,000 tonnes for the months of July, August and September have been permitted from the surplus regions to overcome the temporary shortage even by dearer routes. Under the cement Control Order, the responsibility for fixation of wholesale and retail price and for enforcing the same rests with the State Governments concerned.

Demand for a Commission to go into Irregularities *re.* Revision of Electoral Rolls in Kerala

*477. SHRI SHRI CHAND GOYAL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether there is a demand for the appointment of a Commission to probe

into the irregularities regarding the revision of electoral rolls in Kerala; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : (a) and (b). No specific demand has been received by the Government. However, Dr. Ram Subhag Singh, Leader of the Opposition in the Lok Sabha, while speaking on the 'No Confidence Motion' against the Government on the 28th July, 1970, demanded that "the Government should immediately appoint a Commission of Inquiry to investigate the correctness of the voter's list." In his speech in the Lok Sabha on the 29th July, 1970, while intervening in the debate on the above mentioned 'No Confidence Motion', the Law Minister had stated that "there can be no Commission of Inquiry relating to matters falling within the jurisdiction of the Election Commission."

Production of Power Tillers

*478. SHRI SRADHAKAR SUPAKAR : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state

(a) the annual production of power tillers in India; and

(b) whether any assessment of the total demand of power tillers in India has been made and, if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : (a) The production of Power tillers during the last six years has been as under :

1965	...	266 Nos.
1966	...	561 Nos.
1967	...	264 Nos.
1968	...	228 Nos.
1969	...	217 Nos.
Upto June 1970	...	153 Nos.
